

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 232**  
**CA(CAA)-84/ND/2023**

**IN THE MATTER OF:**

**Scorpion Media Pvt. Ltd. and Yadu Resorts ... Applicant/Petitioner**  
**India Ltd. & Ors.**

**Under Section: 230-232**

**Order delivered on 12.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the IT Deptt. :** Adv. Pratishtha Chaudhary on behalf of Mr. Aseem  
Chawla, Sr. Standing Counsel

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Let the proper affidavit in terms of the provision of Section 230(2) of Companies Act, 2013 be filed within one week.

List on 07.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**